

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (J)  
CORAM: SHRI. CHARAN SINGH, HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 16.07.2024 After Court Hall-I Hearings**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition IB/346/2022
NAME OF THE COMPANY	
NAME OF THE PETITIONER(S)	Bank of Maharashtra
NAME OF THE RESPONDENT(S)	Shri S. Anil Kumar
UNDER SECTION	95 of IBC

**ORDER**

**Present:** Ld. Counsel Ms. Aishwarya Chevuturi for the Creditor.  
Ld. Senior Counsel Mr. Avinash Desai for the Respondent.

It is stated by the Respondent that there is an order of the Hon'ble High Court preventing the creditor from proceeding further in this matter against the Personal Guarantor. Therefore, the matter is adjourned to 30.09.2024, however, by giving liberty to the creditor to move advance application if the Hon'ble High Court vacates the interim order, before 30.09.2024. **Matter is adjourned to 30.09.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**